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Karnataka Shops And Commercial Establishments (Amendment) Act, 2007

12 of 2007

[30 April 2007]

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An Act further to amend the Karnataka Shops and Commercial Establishments Act, 1961. Whereas, it is expedient further to amend the Karnataka Shops and Commercial Establishments Act, 1961 (Karnataka Act 8 of 1962), for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-eighth year of the Republic of India, as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Shops and Commercial Establishments (Amendment) Act, 2007.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

2. Amendment Of Section 30 :-

I n section 30 of the Karnataka Shops and Commercial Establishments Act, 1961 (Karnataka Act 8 of 1962) (hereinafter referred to as the principal Act), in sub-section (3), for the word and figures "section 24", the words and figures "sections 24 and 25" shall be substituted.

3. Insertion Of New Section 33-A:-

After section 33 of the principal Act, the following shall be inserted, namely:-

- "33-A Compounding of offences.-
- (1) The jurisdictional Labour Officer in lieu of Prosecution may compound the offences punishable under this Act or the rules made thereunder, except the offences punishable under sections 24 and 25, at the option of the offending employer before or after the institution of the prosecution by levying a sum not exceeding rupees two thousand but not less than rupees one thousand for the first offence and for the second or subsequent same offence, a sum not exceeding rupees five thousand but not less than rupees two thousand."

4. Amendment Of Section 40 :-

In section 40 of the principal Act, in sub-section (3), for the words "two hundred and fifty rupees", the words "ten thousand rupees" shall be substituted.